Foreign Exchange Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs). [Placed in Library See No. LT-3002/61]

Papers laid

- (11) Notification G.S.R. No. 897. dated the 6th July, 1961, publishing the Foreign Exchange Regulation (Amendment) Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs).
- (111) Notification GSR No 972. dated the 12th July, 1961 publishing certain amendments in the Schedule to the Reserve Bank of India Notification No FERA34|47|RB, dated the 14th August, 1947, issued by the Reserve Bank of India.

[Placed in Library See No LT-3110/61 for (11) and (111)]

- (iv) Notification GSR No 1330, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of Notification No FERA 105/ 51-RB, dated the 27th February, 1951, issued by the Reserve Bank of India
- (v) Notification GSR No dated the 18th October 1961, publishing an amendment in the Reserve Bank of India Notification No FERA177/ 59-RB, dated the 18th November, 1959, issued by the Reserve Bank of India

[Placed in Library See No LT-3348/61 for (iv) and (v)]

> NOTIFICATION UNDER THE LIFE INSURANCE CORPORATION ACT, 1956

SHRIMATI TARKESHWARI SINHA Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Notification GSR No 285, dated the 1st March 1962, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956 [Placed in Library See No LT-3550/62]

on the Table

THE TERRITORIAL COUNCILS (PAY-MENT OF TAXES) RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY HOME OF **AFFAIRS** (SHRIMATI MARAGATHAM CHANDRA-Sir, I beg to lay on the SEKHAR) Table, under sub-section (3) of section 54 of the Territorial Councils Act. 1956 a copy of the Ministry of Home Affairs Notification GSR No 711, dated the 17th May, 1961, publishing the Territorial Councils (Payment of Taxes) Rules, 1961 [Placed in Library See No LT-2987/61]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE DEPUTY MINISTER MINISTRY OF DEFENCE (SHRI D R CHAVAN). Sir, I beg to lay on Table a copy each of the following Notifications of the Ministry Defence, under section 185 of the Navy Act, 1957: -

- (1) Notification SRO No 80. dated the 11th March, 1961, publishing the Naval Services (Army and Air Force Command) Regulations. 1961. [Placed in Library See No. LT-2784/61]
- (11) Notification SRO. No 389. dated the 12th December, 1961, publishing the Navy (Disposal of Private Property) Regulations, 1961. [Placed in Library See No. LT-3512/61]
- (III) Notification SRO No 390, dated the 13th December. 1961, publishing the Navy (Authorised Deductions) Amendment Regulations, 1961 [Placed in Library See No. LT-3513/61]

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No 46. (iv) Notification SRO dated the 30th January, 1962, publishing the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 | Placed in Library See No LT-3351/61]

THE LOK SAHAYAK SENA (AMEND-MENT) RULES, 1961

SHRI D R CHAVAN. Sir, I also beg to lay on the Table a copy of the Detence Notification Ministry of SRO No 257, dated the 28th August. 1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956 [Placed in Library See No LT-3306/61]

THE RICE-MILLING INDUSTRY (REGULA-TION AND LICENSING) AMENDMENT Rules, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A M THOMAS) Sir I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act 1958 a copy of the Ministry of Food and Agriculture (Department of Food) Notification GSR No 93, dated the 15th January, 1962, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 [Placed in Library See No LT-3477/62]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRT Shah Nawaz Khan) Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power -

> (1) Notification No EL-II-3(33)/ 59, dated the 7th December,

- 1960, publishing the Indian (Amendment) Electricity Rules 1960 [Placed in Library See No LT-2776/61]
- (11) Notification No EL-II-3(1)/ 60 dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961 [Placed in Lib rary See No LT-2777/61]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DLVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN on behalf of Shri K D Malaviya, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957 a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) -

- (1) Notification GSR No 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers
- (11) Notification GSR No 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961

[Placed in Library See No LT-2829/61 for (1) and (11)]

- (111) Notification No MII-185(2)/ 59, dated the 27th April, 1961 publishing the Minerals Conservation and Development (First Amendment) Rules, 1961
- (iv) Notification No MII-185(4)/61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules. 1961

[Placed in Library See No LT-3040/61 for (111) and (1v)]

> (v) Notification GSR No 1133, dated the 7th September, 1961,